

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 5
IA/541(AHM)2021
IA/542(AHM)2021
in
CP(IB) 207 of 2017

Order under Section 9 IBC

IN THE MATTER OF:

Ramesh T Mehta (HUF)

V/s

Forever Precious Jewellery & Diamond Ltd

.....Applicant

.....Respondent

Order delivered on ..17/08/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)

Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Adv. Ms. Prajakta Menezes

For the Respondent : Adv. Mr. Kshitij Amin (R-1)

ORDER

IA/541(AHM)2021 and IA/542(AHM)2021

Both these applications are filed by the Liquidator under Section 60(5) of IBC, 2016 for direction to the Customs and other Respondents for releasing Bank Guarantees, Goods etc.

Issue notice to Respondents.

Liquidator is directed to serve notice upon Respondents by way of Speed-Post as well as E-mail and file affidavit of service of notice within seven days. Respondents are directed to file affidavit in reply within seven days by giving copy to other side.

Learned Counsel Ms. Kshiti Amin appearing for Respondent No. 1 undertakes to file affidavit in reply. It is to be filed within two weeks by giving copy to Liquidator.

Matter to appear on 28.09.2021.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B GOSAVI)
MEMBER (JUDICIAL)

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